

092732

**THE HIGH COURT OF KERALA**

A3-21962/2014(3)

Kochi-682 031

Dated : 09.10.2017

**NOTIFICATION**

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendments to the Kerala High Court Service (Method of Recruitment) Rules, 2009, namely:

**Amendment (C.S.No.1)**

"In the said rules

1. The existing Rule 3 shall be substituted as follows:

"3. The Registrar General shall estimate and notify, under orders of the Chief Justice, the number of vacancies existing and vacancies that are likely to occur within one year in respect of the categories of the Service required to be filled up by direct recruitment."

2. The existing proviso to Rule 3 shall be deleted

3. The existing sub rule (1) of Rule 4 shall be substituted as follows:

"The notification calling for application shall be published in the Notice Board, Website of the High Court and in two newspapers, one of which in vernacular language having wide circulation in the State. In addition thereto, the names may be requisitioned from the local Employment Exchange and the vacancies may also be advertised by other modes eg. Employment News."

The above amendments shall come into force with immediate effect.

(By Order)

  
**Ashok Menon**  
**Registrar General**



(p.t.o)

**Explanatory Note**

(This does not form part of the amendment but is intended to indicate its general purport)

The Honourable Supreme Court of India, as per judgment dated 12/02/14 in Civil Appeal No.979/14 has issued certain directions regarding appointments of staff in the High Courts. This notification is issued in compliance of those directions.

To

The Additional Chief Secretary to Government, Home (c) Department,  
Thiruvananthapuram (with C/L)  
The Accountant General (A&E), Thiruvananthapuram (with C/L)  
The Superintendent of Government Presses, Thiruvananthapuram  
(He is requested to publish the same in the Gazette and  
forward 100 copies of the amendment to this office)  
The Director of Kerala Judicial Academy, High Court  
The Additional Director of Kerala Judicial Academy, High Court  
The Additional Registrar (General Administration), High Court  
The Joint Registrars, High Court  
The Deputy Director of the Kerala Judicial Academy, High Court  
The Assistant Director of the Kerala Judicial Academy, High Court  
The Deputy Registrars, High Court  
The Protocol Officer, High Court  
The Public Relations Officer, High Court  
The Private Secretary to the Chief Justice, High Court  
The Finance Officer, High Court  
The Assistant Registrars & Chief Librarian, High Court  
The Court Officer to the Chief Justice, High Court  
The Librarian, Kerala Judicial Academy, High Court  
All Sections, High Court  
The Confidential Assistants to Registrars and Registrar (Vigilance), High Court  
The 'F' Section, High Court (50 copies)  
The Notice Board, High Court  
The A1, A2, A4, A5 & A6 Seats, High Court  
The Administrative Records Section, High Court  
The File/Stock File

Copy submitted to:-

**The Honourable the Judges**